

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.206- IA/405(AHM)2022
in
IA 794 of 2020
ITEM No.207- IA/51(AHM)2023
in
CP(IB) 171 of 2017

Proceedings under Section 7 IBC

IN THE MATTER OF:

IFCI Ltd
V/s
RMOL Engineering and Offshore Ltd

.....Applicant

.....Respondent

Order delivered on: 15/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/RP : Mr Manish Jha, adv.
For the Respondent : Mr. Maulik Nanavati, Adv.
Liquidator in person : Mr. Jigar Bhatt, Adv.
: Mr. Chaitanya patel, Adv.

ORDER

Today learned counsel for the applicant along with the learned liquidator is present. It was appraised by both the sides that next date before the Hon'ble High Court if fixed for 05.08.2024.

Learned liquidator vehemently argued that certain interim directions be issued upon the respondent for part with certain amounts in the liquidation process of the corporate debtor so that the entire liquidation process be carried forward in an effective manner.

Re-list both the matters beyond the day on 14.08.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)